

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/469/2021

This the 17th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Dr. Altaf Hussain Kambay (40 years) S/o Abdul Gani Kambay, R/o Lakripora Tangmarg, Kashmir.
2. Dr. Mohammad Ashraf (45 years) S/o Mohdibrahim Sheikh, R/o Takiya Gulabbagh Tral, Kashmir.

.....Applicants

(Advocate:- Mr. Ateeb for Mr. Basharat Hussain)

Versus

1. UT of Jammu and Kashmir, through Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Govt. Medical College Srinagar, through its Principal.
3. Head of Department, Department of Pediatrics, GB Pant Hospital Sonwar Batwara Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)

**ORDE R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to treat this O.A. as a representation preferred by the applicants and decide the same by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. Ateeb appearing vice Mr. Basharat Hussain, learned counsel for the applicants and Mr. Amit Gupta, learned D.A.G. for the respondents and perused the records.



3. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order within a month from the date of receipt of certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. There shall be no orders to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)